



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

original

Application No. 210 of 2003

Applicant(s) Lingaraj Tena Respondent(s) Union of India

Advocate for Applicant(s) D. P. Dhalakia Advocate for Respondent(s).....

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

D. P. O. for Rs. 50/- filed.

23-4-03 For Consideration Pl.

S. O. (D)

D. P.
9.4.03

Amrit

09.04.03

Defects removed
For Registration Please.

23/4/03

Bech.

D. P.
23/4/03

Amrit

Registration

REGISTER

23/4/2003
Registrars

1. ORDER DATED 23-04-2003.

None appears for the Applicant; nor for the Respondents. Perused the records.

2. It appears that the Applicant, who claims to have been engaged as a part-time contingent paid Sweeper in Kaudapara Sub Post Office since 30-04-1988, has filed this Original Application to empanel him in the "common panel" (being drawn for being absorbed as Gr. 'D' staff) and to give due consideration

23.04.03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Afridiwala.

26/4

Beach.

to him for a post of Mail Carrier in the G.D.S. Establishment of postal Department. It appears that the Applicant has also applied to the authorities to absorb him as an extra Departmental Mail Carrier in the G.D.S. Estt. at Nati post Office.

3. Since the Applicant, as alleged, is continuing to serve the post office for last 15 years, his case deserves close examination to empanel him in the "common panel" drawn for being appointed in Gr.D cadre of the regular postal Department. His case also deserves to be considered for being absorbed as a Mail Carrier (in GDS Estt. of the Postal Department) for which he has applied. That is to be done in accordance with the DG Posts Letter No. 17-141/88-EDC and Trg. dated 6th June, 1988.

4. In the above said premises, this Original Application is disposed of with a direction to the Respondents to treat this O.A. to be a representation of the Applicant and consider the grievances of the Applicant, in accordance with Rules and Departmental instructions, within a period of 120 days from the date of receipt of a copy of this order and reply to the Applicant within the said period, with the above observations and directions, this O.A. is disposed of at the admission stage; however, without imposing any costs.

....

OD M. 210/03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order of 28/4/03
issued to the Counsel
for both sides.

28/4/03
S.O.

28/4/03

Or. Dr. 28.4.03

Copies of order
dt. 28.4.03 communicate
to all parties with
copies of ~~order~~ to the
mopats.

1/5

28/4/03
S.O.

5. Send copies of this order, alongwith
paper book, to the Respondents. Free copies
of this order be sent to the Applicant in
his address given in this original Application

~~MANORANJAN MOKHTARY~~
~~MEMBER (JUDICIAL)~~

KNM/CM: